

ADJOURNMENT MOTION

12.00 hrs.

Situation Arising out of the Increasing Terrorist Activities in Punjab Leading to Killing of several persons due to bomb blast at Religious processions in Batala on 3 April, 1990.

[English]

MR. SPEAKER: I have to inform the House that I have received three notices of adjournment motion regarding the killings and violence on 3.4.1990 at Batala and Amritsar, especially on the Ramnavami day, giving communal overtones, from the following Members:—

1. Shri P.R. Kumaramangalam
2. Shri Harish Rawat, and
3. Shri K.S. Rao

I give my consent to the moving of the motion to Shri Kumaramangalam who has secured first place in the ballot in the following form:

" Situation arising out of the increasing terrorist activities in Punjab leading to killing of several persons due to bomb blast at a religious procession in Batala on 3 April, 1990."

SHRI P.R. KUMARAMANGALAM (Salem): I seek leave of the House to move my adjournment motion.

MR. SPEAKER: Is the leave opposed?

Leave is not opposed.

Leave is granted.

Under Rule 61, the adjournment motion has to be taken up at 16.00 hrs. or at an earlier hour if so decided by the Speaker. In view of the urgency and importance of the

matter, I have decided that it may be taken up immediately after the laying of papers and formal business. The discussion will conclude at 2.30 P.M. sharp.

Matters under Rule 377 will be taken up after the item No.9 on today's List of Business i.e. the Constitution (Sixty fifth Amendment) Bill.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, you have been pleased indicate to that discussion on the adjournment motion will conclude at 2.30 P.M. For the convenience of Members, you kindly indicate at what time the voting will take place.

[Translation]

MR. SPEAKER: What is your proposal?

[English]

SHRI P. UPENDRA: Sir, let it be 3.00 P.M.

[Translation]

SHRI L.K. ADVANI (New Delhi): Mr. Speaker, Sir, you have been pleased to give the permission for taking up discussions on the adjournment motion just now and before 4 P.M. and the discussion on it will continue upto 2.50 P.M., but it would be more convenient for the hon. Members if they are informed as to when the voting will take place on this Bill. As the discussions have already taken place once on this Bill, there is no need to discuss it again and therefore, I would appeal to all the hon. Members from the opposition not to press for discussions on it again and instead it would be more convenient if the voting on this Bill is held at 2.30 P.M.

[English]

SHRI VASANT SATHE (Wardha): Sir, we have left it to you to decide.

[*Translation*]

MR. SPEAKER: The motion has been moved, and as there is an important amendment, I agree with you and would like to inform the House that voting will take place at 3 P.M. on this Bill.

12.02 hrs.

[*English*]

PAPERS TO BE LAID ON THE TABLE

(Temporary Supersession) Second Amendment Act, 1989

Punjab Panchayat Samitis and Zila Parishads and Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1990

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): On behalf of Shri Devi Lal I beg to lay on the Table A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987:—

- (i) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Act, 1989 (President Act No. 4 of 1989) Published in Gazette of India dated the 10th July, 1989.
- (ii) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1990 (President Act No. 1 of 1990) published in Gazette of India dated the 10th January, 1990. [Placed in Library. See No. LT -614/90]

Notifications under Central Industrial Security Force Act, 1968; Detailed Demands for Grants of Ministry of Home Affairs and (Volumes I and II)

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force, Act, 1968:—

- (i) The Central Industrial Security Force (First Amendment) Rules, 1990 published in Notification No. G.S.R. 33 (E) in Gazette of India dated the 25th January, 1990.
- (ii) The Central Industrial Security Force (Third Amendment) Rules, 1989 published in Notification No. G.S.R. 488 in Gazette of India dated the 22nd July, 1989 [Placed in Library. See No. LT-615/90]

(2) A copy each of the following papers (Hindi and English versions):—

- (i) The Detailed Demands for Grants (Volume-I) of the Ministry of Home Affairs for 1990-91.
- (ii) The Detailed Demands for Grants (Volume-II) of the Ministry of Home Affairs, (Union Territories without Legislature) for 1990-91. [Placed in Library. See No. LT-616/90.]

Review on and Annual Report of Hindustan Insecticides Ltd. New Delhi for 1988-89 and statement showing reasons for delay in laying these papers

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Insecticides Limited, New